

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ISITVA STEEL PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Isitva Steel Private Limited
2.	Date of incorporation of corporate debtor 09/11/1994
3.	Authority under which corporate debtor is incorporated / registered ROC - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U27109TG1994PTC018716
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Address: 45-60, Keesara Road Nagaram, Hyderabad TG 500 083 Corporate Office: Ayyannas Sree Corporate, Plot No. 31, Phase-1, Kamalapuri Srinagar Colony, Banjara Hills, Hyderabad, TG – 500 073
6.	Insolvency commencement date in respect of corporate debtor Date of Order: 19 th October 2022 Date of receipt/ uploaded by NCLT: 28 th October 2022
7.	Estimated date of closure of insolvency resolution process 17 th April 2023 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Prakash Dattatraya Naringrekar Regd. No. IBBI/IPA – 002/IP – N00270/2017 – 18/10783
9.	Address and e-mail of the interim resolution professional, as registered with the Board 503 – A, Blue Diamond CHS Ltd, Chincholi Bunder Link Road Junction, Malad West, Mumbai – 400 064 Email: prakash03041956@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 503 – A, Blue Diamond CHS Ltd, Chincholi Bunder Link Road Junction, Malad West, Mumbai – 400 064 Email: isitva.cirp@gmail.com
11.	Last date for submission of claims 11 th November 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable – as per details available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Isitva Steel Private Limited on 28/10/2022.



The creditors of Isitva Steel Private Limited, are hereby called upon to submit their claims with proof on or before 11th November 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.
- Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

For Isitva Steel Private Limited

A circular blue stamp with the text "Prakash Dattatraya Naringrekar" around the perimeter and "18/10783" in the center. A handwritten signature in blue ink is written across the stamp.

Prakash Dattatraya Naringrekar
Interim Resolution Professional
IBBI/IPA – 002/IP – N00270/2017 – 18/10783
Date: 28/10/2022
Place: Mumbai

Prakash Dattatraya Naringrekar
Insolvency Professional
Regd. No. IBBI/IPA-002/IP-N00270/2017-18/10783
503 A, Blue Diamond C.H.S. Ltd.,
Chincholi Bunder, Link Road Junction,
Malad - West, Mumbai - 400 064.